

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.**

Dated : This the **18th** day of **November** 2020

Hon'ble Justice Mrs. Vijay Lakshmi, Member (J)

Original Application No. 330/00538/2020

1. Smt. Durgesh Devi, W/o Late Bankey Lal
 2. Girijesh Kumar Gupta, S/o Late Banke Lal.
Both resident of Mahammadpur, Post – Manauri, Tehsil – Chayal, District
- Kaushambi
- . . . Applicants

By Adv : Shri Anil Kumar Singh
Shri Rohit Singh

VERSUS

1. Joint Commissioner (Admn.) Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi.
2. Deputy Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, BHU Campus, Varanasi.
3. Principal, Kendriya Vidyalaya, IIIT, Allahabad (Prayagraj).
4. Chairman, Compassionate Appointment Committee, Kendriya Vidyalaya Sangathan (HQ) Estt-III Section, New Delhi.

. . . Respondents

By Adv: Shri D.P. Singh

ORDER

Heard Shri A.K. Singh assisted by Shri Rohit Singh, learned counsel for the applicants and Shri D.P. Singh, learned counsel for the respondents and perused the record.

3. At the very outset, learned counsel for the applicants submitted that the applicants will be satisfied at this stage if they are permitted to make a fresh representation, ventilating all their grievance, before the competent authority amongst the respondents, who may also be directed to decide their representations by a reasoned and speaking order in a time bound manner.

4. Although the learned counsel for the respondents has no objection against the limited prayer made by the applicants' counsel. However, he has

submitted that earlier a representation moved by the applicants has already been rejected by the respondents vide order dated 27.09.2016.

5. In view of limited prayer made by the learned counsel for the applicants, no useful purpose will be served in keeping this OA pending and it is disposed of finally at the admission stage, with the following directions : -

(i) Applicants shall file their representation ventilating all their grievances within a period of two weeks from today before the concerned respondent, who is the competent authority, alongwith certified copy of this order.

(ii). The concerned respondent shall decide the representation of the applicants by a reasoned and speaking order, in accordance with law, within a period of three months from the date of receipt of representations alongwith certified copy of this order.

6. The order so passed, shall be communicated to the applicants by the respondents without any delay.

7. There will be no order as to costs.

8. It is made clear, that this Tribunal has not expressed any view on the merits of the case.

(Justice Vijay Lakshmi)
Member (J)

Anand...